F. No.390/Misc./41/2017-JC
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
(Judicial Cell)

New Delhi, Dated 18th July, 2017

To,

1. All Chief Commissioners of Central Excise & Service Tax;
2. All Chief Commissioners of Customs
3. webmaster.cbec@nic.in

Sir/Madam,

**Sub: Withdrawal of department’s appeals from High Courts/CESTAT/Commissioner (Appeals) on the basis of Revised Monetary limits and earlier Supreme Court’s decision on the identical matters**

It may be recalled that Board had issued various Instructions for withdrawing of department’s appeals on the basis of revised monetary limits and identical matters decided by the Supreme Court. In this context, the field formations have already identified the work of withdrawal of the said appeals.

2. However, due to the re-organisation of the field formations vide Notification No. 13/2017 CX (NT) dated 09.06.2017, the above said Zonal figures would need to be compiled again as per the newly formed formations.

3. Thus, it is requested that the figures for the appeals identified/withdrawn from the various High Courts/CESTAT and the Commissioner (Appeals) on the basis of the revised monetary limits as well as the identical matters may be submitted to the undersigned by 27.07.2017.

Yours faithfully,

(Ranjana Jha)
Joint Secretary (Review)